

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 343/91

~~E.A. No.~~

DATE OF DECISION 11.5.1992

Shri Suresh Uttamrao Thakur Petitioner

Mr. P.K. Handa Advocate for the Petitioner(s)

**Versus**

The Union of India & Ors. Respondent

Mr. R.M. Vin Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. R.C. Bhatt

: Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Suresh Uttamrao Thakur,

.... Applicant.

Vs.

1. Union of India,  
Through:  
Principal,  
Railway Staff College,  
Lalbaug,  
Vadodara-4.
2. Assistant Professor (PM),  
Railway Staff College,  
Lalbaug,  
Vadodara-4.
3. Anilkumar B. Dubey,  
Khalashi,  
C/o. Hostel Superintendent,  
Railway Staff College,  
Lalbaug,  
Vadodara-4.

ORAL JUDGMENT

O.A. No. 343 of 1991

Date: 11.5.1992.

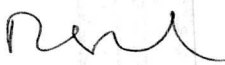
Per: Hon'ble Mr. R.C. Bhatt

: Member (J)

Mr. P.K. Handa learned advocate for the applicant  
submits that he <sup>has</sup> ~~has~~ instructed by the applicant to withdraw  
this application. Mr. R.M. Vin learned advocate for the  
respondents has no objection. Hence the following order.

ORDER

Application is disposed of as withdrawn. No  
order as to costs.

  
(R.C. Bhatt)  
Member (J)